

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 2810 of 2012

[Arising out of Order-in-Appeal No.179/2012-ST dated 05.07.2012
passed by the Commissioner of Central Excise, Customs & Service
Tax (Appeals), Cochin]

M/s. FACT Ltd.,
Udyogamandal,
Kochi-683 501.

Appellant(s)

VERSUS

**The Commissioner of Central
Excise,**
C.R. Building,
I.S. Press Road,
Cochin-682 108.

Respondent(s)

APPEARANCE:

None appeared for the Appellant.

Mr. Neeraj Kumar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

DATE OF HEARING: 02.06.2025

DATE OF DECISION:02.06.2025

The appeal is dismissed as deemed to be withdrawn under
SVLDR Scheme. For order, see order of date in Service Tax
Appeal No.2809 of 2012.

**(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)**

**(MRS. R. BHAGYA DEVI)
MEMBER (TECHNICAL)**